

**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

(6)

OA/TA/MP No. 199

C.O.D & ors

Versus B. K. Sharma

Date of Order

Orders

15.7.99

MA NO. 543/96 (OA NO. 518/92)

Mr. Tirupati Kandoi, Briefholder for Mr. M. Rabig, Counsel for the respondents in the OA none present for the applicant in the OA.

This is a Misc. Application for recalling the order passed in OA NO. 518/92 on 21-10-94 by which the services of the applicant in the OA were ~~terminated~~ deemed to have been terminated and there was a direction that he should be reinstated in his post in terms of appointment letter issued to him on 1-8-95 and that the applicant shall not be paid any pay and allowances for the period he was not engaged by the respondents as AMO.

We have heard the Brief holder and have perused the records. It is submitted by the respondents that they have implemented the order by issuing the ^{of reinstatement} reinstated order and posting ~~order~~ in favour of the applicant in the OA vide memorandum dated 21-3-95 and 24-3-95 but since the applicant has not reported for duty, the order may be recalled. If the applicant in the OA is not reporting for duty in terms of the order passed by the respondents, the applicant shall himself suffer the consequences thereof. The order passed in OA NO. 518/92 on 21-10-94 does not warrant its recall. The MA is dismissed and it stands disposed of accordingly.

(N. P. NAWANI)
ADMINISTRATIVE MEMBER

C. Krishna
(GOPAL KRISHNA)
Vice Chairman (J)

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